

Serial
No. of
OrderDate of
Order

Order with Signature

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| 2 | 7-9-95 | <p>It was mentioned by Shri B.B.Ratho, learned counsel for the applicant, that the petitioner has since received the relief claimed by him. Shri K.C.Mohanty, learned Government Advocate, has filed a memo to the same effect. The petitioner does not wish to pursue this case. The same is disposed of as not pressed.</p> <p>A Miscellaneous Application was filed by Shri M.R.Mohanty on behalf of Shri P.C.Misra, Respondent No.2, pointing out that he relinquished the charge as Additional Secretary to Government, Planning & Co-ordination Department, on 18.8.1995 but ^{new} _{normal} and could not take up his post within the joining time owing to the stay order issued on 17.8.1995. He prays for a direction to treat the interim period as extended joining time. No directions are considered necessary on this M.A. since it is essentially an administrative matter within the competence of the Government to decide suitably as per rules. A copy of the said M.A. filed in the Court today be made over to the learned Government Advocate for onward transmission to the concerned authorities for such action as may be called for.</p> <p>Copy of this order may be sent to the parties as well as to the counsels.</p> <p>Thus the O.A. is disposed of.</p> <p style="text-align: right;">9/19</p> <p>MEMBER (ADMINISTRATIVE)</p> |
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